

India, Central Ground Water Board and Irrigation and Public Works (B&R) Departments of Rajasthan Government, to recommend measures for flood control. On the recommendations of the Committee, Government have taken a decision to raise the height of Gudha-Jhapong Dam for better control of flow of the lake waters into the reservoir. The cost of the project including the realignment of the railway tracks has been estimated at about Rs. 3.85 crores. The work of implementation has been entrusted to the Northern Railway who are executing the work at present.

Demand for Ban on Import of Oil Citronella by Small Scale Industrialists

6089. SHRI JYOTIRMOY BOSU : Will the Minister of INDUSTRY be pleased to state:

(a) whether the small scale industrialists in Assam are wanting a ban on import of oil citronella from abroad;

(b) whether the production of oil citronella in this country is a labour intensive one which provides job for rural unemployed; and

(c) what is the Government's final decision?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES) :

(a) The Small Scale Industries Association, Golaghat, Assam has requested for a ban on import of Citronella Oil.

(b) Yes, Sir.

(c) Import of Citronella oil is already banned as per Import Trade Control Policy for AM-1978.

12.15 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF CSIR FOR 1975 AND STATEMENT *re.* REASONS FOR DELAY IN LAYING REPORT, MERCHANT SHIPPING (SHIPPING OFFICE FORMS) AMDIT, RULES 1976 & NOTIFICATIONS

THE PRIME MINISTER (SHRI MORARJI DESAI) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi version) of the Council of Scientific and Industrial Research, New Delhi, for the year 1975.

(ii) A statement (Hindi English versions) showing reasons for delay in laying the above Report.
[Placed in library. See No. LT-896/77]

(2)(i) A copy of the Merchant Shipping (Shipping Office Forms) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1005 in Gazette of India dated the 10th July, 1976, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
[Placed in library, See No. LT-897/77]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c)(iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland:—

(i) The Motor Vehicles Rules for Excluded Areas, Assam, 1942 (Nagaland Amendment Rules, 1977) published in Nagaland Government Notification No. TPT/MV-105/76 dated the 16th May, 1977.

(ii) The Motor Vehicles Rules for Excluded Areas, Assam, 1942 (Nagaland Amendment Rules, 1977) published in Nagaland Government Notification No. TPT/MV/27/75 dated the 27th May, 1977.
[Placed in library, See No. LT-898/77]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(i) The Delhi Motor Vehicles (Second Amendment) Rules, 1976 published in Notification No. SECE. 6(8)/74-Tpt./171 in Delhi Gazette dated the 7th January, 1977.

(ii) No. F. 2(14)/71-Tpt./185 published in Delhi Gazette dated the 7th January, 1977 making certain amendment to Transport Reciprocal Agreement relating to the operation of public carriers on Inter-State routes under the Northern Zone Permit Scheme.

(iii) The Delhi Motor Vehicles (Second Amendment) Rules, 1977 published in Notification No. SECE. 3(29)/75-Tpt./697 in Delhi Gazette dated the 20th January, 1977, together with an explanatory memorandum.

(5) An explanatory memorandum (Hindi and English versions) in respect of Notifications mentioned at items (4)(i) and (ii) above.

(6) A statement (Hindi and English versions) showing the reasons for delay in laying the Notifications mentioned at item (4) above.
[Placed in library. See No. LT-899/77]

ANNUAL REPORT OF CENTRAL VIGILANCE COMMISSION FOR 1975-76, MEMORANDUM *re*. REASONS FOR NON-ACCEPTANCE by GOVT. OF THE COMMISSION'S ADVICE AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951.

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table—

(1)(i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1975-76.

(ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
[Placed in library. See No. LT-900/77]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. 533(E) published in Gazette of India dated the 20th July, 1977 making certain amendment to Notification No. G.S.R. 478(E) dated the 5th July, 1977.

(ii) The Indian Police Service (Uniform) Amendment Rules, 1977 published in Notification No. G.S.R. 938 in Gazette of India dated the 23rd July, 1977.

(iii) The Indian Police Service (Uniform) Second Amendment Rules, 1977 published in Notification No. G.S.R. 939 in Gazette of India dated the 23rd July, 1977.

(iv) The Indian Police Service (Recruitment) Second Amendment Rules, 1977 published in Notification No. G.S.R. 942 in Gazette of India dated the 23rd July, 1977.

[Placed in library. See No. LT-901/77]

SHRI HARI VISHNU KAMATH (Hoshargabad): Sir, item No. 4 of the Order Paper, and (1)(i) is a copy of the Annual Report of the Central Vigilance Commission for the year 1975-76. When is this to be circulated to Members be-

cause it has a bearing and importance in the context of the Lokpal Bill moved earlier this week? When are the copies to be circulated to Members? The second part explains the reasons for non-acceptance by Government. I believe it is not by this Government but the predecessor Government. I would like to know whether this Government or the predecessor Government did not accept the Commission's advice. I want to know whether the Home Minister can throw some light in this matter.

MR. SPEAKER: You will have no objection to circulate it.

श्री चरण सिंह: जो सवाल माननीय मित्र ने उठाया है वह इस से तो निकलता नहीं है। मैं तो केवल टेबल पर रख रहा हूँ। अगर उन को किसी तरह की शंका हो तो सवाल कर लेंगे, मैं जवाब दे दूंगा।

MR. SPEAKER: I have directed that it should be circulated. We will circulate it as early as possible.

ANNUAL REPORTS & REVIEWS ETC.

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): Sir, I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Development Council for Machine Tools for the year 1976-77, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
[Placed in library. See No. LT-902/77]

(2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1975-76.
[Placed in library. See No. LT-903/77]

(3) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi for the year 1975-76.
[Placed in library. See No. LT-904/77].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i)(a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1976.

(b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1976 along with the Audited Accounts and the